

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
42/252/ND/2020

IN THE MATTER OF:
Mr. Vinayak Jain &Ors.

...PETITIONER

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 15.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Prince Mohan Singh PCS
For the Respondent/ Corporate-debtor :Mr. M. Yadubhushana Rao,
AROC for ROC.
For the Income Tax Department :Mr. Ruchir Bhatia, Sr.
Standing counsel, Mr. Shlok
Chandra, Jr. Standing Counsel,
Mr. ChandratannyChaube, Adv.

ORDER

Heard the submissions made by the counsel for the appellatant. AROC as well as learned counsel for the Income Tax Department are present and seeks time to file the reply. Post the matter to 19th February, 2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)
Member (J)